

IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH

CA (CAA) No.09/BB/17

UNDER SECTION 230-232 OF CA/2013

IN THE MATTER OF

PEPPERL & FUCHS FACTORY AUTOMATION PRIVATE LIMITED

Coram: 1. Hon'ble Shri.Ratakonda Murali, Member Judicial  
2. Hon'ble Shri.Ashok Kumar Mishra, Member Technical

Order delivered on 3<sup>rd</sup> July, 2017

For the Petitioner: Shri Saji P. John, Advocates

Per Hon'ble Shri Ratakonda Murali, Member (J) :

**ORDER**

This matter was listed for accepting the Chairman's report. As per the Chairman's report, there are only two equity shareholders who have given their consent to the scheme. We have perused the clarificatory affidavit filed on behalf of the Petitioner Company.

After considering the report, the Chairman's report is accepted.

  
(ASHOK KUMAR MISHRA)  
MEMBER (TECHNICAL)

  
(RATAKONDA MURALI)  
MEMBER (JUDICIAL)

psp.